

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 116**  
**(IB)-87(PB)/2019**

**IN THE MATTER OF:**

M/s. Duke Sponge and Iron Pvt. Ltd. .... Applicant/petitioner

v.

M/s. Laxmi Foils Pvt. Ltd. .... Respondent

**Under Section 9 of IBC.**

**Order delivered on 29.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Applicant/petitioner: Mr. A.K Vali, Adv.

For the respondent Mr. Rahul Gupta, Adv.

**ORDER**

Learned counsel for the respondent states that he shall file his vakalatnama within two days along with the resolution of the respondent company. Reply be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 18.02.2019.

- Sd -

**(M. M. KUMAR)**  
**PRESIDENT**

- Sd -

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**